(ध) इसके परिणामस्वरूप सरकार को कितना लाभ मिलेगा ?

वित्त मंत्रालय में राज्य मंत्री (श्री रामेश्वर ठाकुर): (क) जी नहीं।

(क) से (घ) प्रश्न ही नहीं उठता।

Promotion of LDCs, UDCs and Stenos

3724. SHRI KRISHAN LAL SHAR-MA: Will the Minister of FINANCE be pleased to state:

- (a) what is the number of LDCs, UDCs and Steno Grade-III of group C who get promotion as per the O.M.F. No. 10(1)/E.III/88, dated the 13th September, 1991;
- (b) whether Government propose to promote LDCs, UDCs and Steno Grade-III directly recruited as on 1st January, 1970 on the same basis;
- (c) whether the Fourth Pay Commission had suggested review of time-bound promotion on the same basis for Post and Telegraph Staff; and
- (d) whether directly recruited staff as on 1st January, 1970 is likely to be considered for promotion on the same basis?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) Each Ministry/Department is empowered to make promotions in terms of Ministry of Finance O.M. No. 10(1)E.III/88 dated 13th September, 1991. No centralised information in respect of such promotions made is maintained.

- (b) It is for the individual Ministries/Departments etc. under whom such of the LDCs, UDCs and Steno Grade III, who were directly recruited as on 1-1-70 are working to determine whether they fulfil the conditions laid down in O.M. No. 10(1) B. III/88 dated 13th September; 1991 for promotions in-situ.
- (c) While dealing with the general question of promotion policy, the Commission had observed that it may not be

possible to lay down a rigid formulation as to the number of promotions which an employee should have in his career and the length of service which should qualify for such time bound promotion. The Commission had however, suggested that the impact of the scheme for time bound promotion introduced in Post and Telegraph Departments should be carefully assessed both in terms of improvement of proomtion prospects for the cadres concerned and operational efficiency of the Departments so that demands for further extension of the scheme may be properly dealt with.

(d) As in (b) above.

Action against banks and institutions involved in securities Scam

3725. SHRI J. P. JAVALI: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Central Government have attached all the properties, and frozen the bank accounts of some institutions and banks which are alleged to be involved in securities scam;
 - (b) if so, details thereof; and
- (c) what steps are being taken to protect the interests of small investors/depositors and also that of employees of such institutions which have almost ceased to function?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DAL-BIR SINGH): (a) and (b) Properties, movable, immovable or both belonging to 40 persons/companies, as per list at statement attached (see below), whose names have been notified by the Custodian, in terms of sub-section (2) of Section 3 of the Special Court (Trial of Offences Relating to Transactions in Securities) Ordinance, 1992 stand attached simultaneously with the issue of respective notifications under the provisions of sub-section (3) of Section 3.

(c) Bank of Karad Ltd., has been placed under provisional liquidation as per the orders of the Bombay High Court. Arrangements were made for payment of a maximum amount of Rs.